

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.341/GT/2019

- Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulation, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017, for determination of project specific levelised tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
- Petitioner : NTPC Limited.
- Respondent : Kerala State Electricity Board Limited (KSEBL).
- Date of hearing : **25.11.2019**
- Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member
- Parties present : Shri Shyam Kumar, NTPC
Shri M.K Malviya, NTPC
Shri Mukund P. Unny, Advocate, KSEBL

Record of Proceedings

This Petition has been filed by the Petitioner, NTPC for determination of project specific levelised tariff for 92 MW floating solar Photo Voltaic Plants in two phases at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, in terms of CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.

2. During the hearing, the representative of the Petitioner submitted that the Petitioner has entered into PPA with KSEBL on 28.8.2019. He also submitted that the tariff claimed is based on awarded cost of the project for 22 MW and for 70 MW, aggregating to 92 MW capacity. The representative further submitted that KSERC vide order dated 24.7.2019, while limiting the mutually agreed tariff to ₹3.16/kWh, directed the Petitioner to file tariff petition before this Commission for approval of the said tariff. The representative pointed out that KSERC in the said order has also observed that the tariff shall be lower of the tariff to be determined by this Commission based on petition filed by NTPC or mutually agreed tariff of ₹3.16/unit between the parties, whichever is lower.

3. The learned counsel for the Respondent, KSEBL submitted that the Petitioner has filed the Petition in terms of the order of KSERC dated 24.7.2019. He further submitted that reply has been filed by the Respondent in the matter.



4. The representative of Petitioner prayed for grant of time to file in rejoinder in the matter. Accordingly, the hearing was adjourned. The Petitioner is directed to file its rejoinder, on or before **9.12.2019**, with copy to the Respondent.

5. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

